

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00336/2018

Dated Friday the 9th day of March Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

D.Rakesh, 26 years,
S/o. Late R. Dharmalingam T.M.,
9/19, Kaliyamman Koil Street,
Mettupatti Nadur, Begampur PO,
Dindigul.Applicant

By Advocate M/s. Y. Prakash

Vs

Union of India rep by,
1. The Chief General Manager,
Bharat Sanchar Nigam Limited,
Tamil Nadu Circle,
Chennai.
2. The General Manager,
Bharat Sanchar Nigam Limited,
Madurai – SSA,
Madurai.
3. The Assistant General Manager (HR),
O/o. The General Manager,
Bharat Sanchar Nigam Limited,
Madurai.Respondents

By Advocate Mr. M. S. Velusamy

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to call for the records relating to the order vide proceedings in E62/HRD/324/2011-16/21 dated 05.12.2017 on the file of the respondent no. 2 confirming the order of rejection made by the respondent no. 2 in GA2-92/E62/SDE-HRD-II/307/2010-2012 dated 02.05.2013 and set aside the same and to direct the respondents to consider the case of the applicant for appointment on compassionate grounds within a reasonable time as may be stipulated by this Honourable Court or pass such further or other order or orders as it may deem fit and proper in the circumstances of the case and thus render justice”

2. It is submitted that the applicant, following the death of his father while in service, made a representation on 10.10.2012 for compassionate appointment which was rejected by a communication dt. 02.05.2013 stating that after consideration of the applicant's case by the Circle High Power Committee, the family of the ex-employee was not found to be indigent and the net points awarded to the applicant were less than 55. Thereafter, the applicant made another representation on 29.08.2016 which was also rejected by a communication dt. 05.12.2017 on the same grounds as stated in the previous communication dt. 02.05.2013. Aggrieved, the applicant has preferred this OA.

3. On perusal, it is seen that the impugned order of rejection dt. 05.12.2017 does not contain any specific details of the points awarded to the applicant against various criteria individually while assessing his case for compassionate appointment.

4. Therefore, to meet the ends of justice and without going into the substantive merits of the case, I deem it appropriate to direct the 1st respondent to communicate to the applicant the reasons for rejection of his claim and also the points awarded to him against various criteria while assessing his claim for compassionate appointment by a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order.

5. Mr. M. S. Velusamy takes notice for the respondents.

6. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
09.03.2018

SKSI